

ITEM NO.19

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30714/2014

(Arising out of impugned final judgment and order dated 04/04/2013 in SA No. 310/2013 passed by the High Court of Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS

Respondent(s)

(Office report for directions)

Date : 07/11/2016 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
[IN CHAMBERS]

For Petitioner(s) Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, AOR

For Respondent(s) Mr. Deepak Tyagi, Adv.
Mr. K. K. Gautam, Adv.
For Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Office Report dated 18.10.2016 indicates that there are defects in the memo of appearance/vakalatnama filed on behalf of Respondent Nos. 2, 10, 11.

Learned counsel appearing on behalf of these respondents states that he has filed vakalatnama correctly but the names of Respondent Nos.2, 10 and 11 have been incorrectly mentioned in the array of parties.

Since these parties were added during the course of the proceedings in the Court below, he seeks a liberty to file an application for the correction of the record.

Liberty to do so is granted. An application shall be filed, as stated, within a period of four weeks from today.

Respondent No.14 is reported to have died. Learned counsel for the petitioners submits that he will file an application to bring on record the LRs of deceased Respondent No.14 within a period of four weeks from today.

List after four weeks.

(RASHI GUPTA)
SR. P. A.

(MADHU NARULA)
COURT MASTER